

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 313**  
(TO BE ANSWERED ON 27.11.2024)

**REMOVAL OF MEMBER FROM RAJASTHAN PUBLIC SERVICE COMMISSION**

†313. DR. MANNA LAL RAWAT:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that the constitutional right to remove members of the Rajasthan Public Service Commission lies with the Union Government and if so, the details thereof;
- (b) whether the Government has received any proposal for removal of any members in Rajasthan Public Service Commission recruitment scam; and
- (c) if so, the details of the case including disqualification?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE**  
**(DR. JITENDRA SINGH)**

(a): Constitutional right to remove members of Rajasthan Public Service Commission lies with the President under Article 317 of Constitution of India.

(b) & (c): The proposals for removal of Members in Public Service Commission, received by the President, are processed under the provisions contained in Article 317(1) and 317(3). A proposal received from Government of Rajasthan in September, 2023, in this regard, has been processed in accordance with the aforementioned provisions.

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